

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

Petition(s) for Special Leave to Appeal (C) No(s).6950-6953/2024

[Arising out of impugned final judgment and order dated 07-03-2024 in CWP-(PIL) No.29/2024 07-03-2024 in CWP-(PIL) No.30/2024 07-03-2024 in CWP-(PIL) No.36/2024 07-03-2024 in CWP-(PIL) No.42/2024 passed by the High Court of Punjab & Haryana at Chandigarh]

STATE OF HARYANA & ANR.

Petitioner(s)

VERSUS

UDAY PRATAP SINGH & ORS.

Respondent(s)

(IA No.69901/2024 - EXEMPTION FROM FILING C/C OF THE IMPUGNED JUDGMENT, IA No. 69903/2024 - EXEMPTION FROM FILING O.T., IA No.287525/2024 - INTERVENTION APPLICATION, IA No. 150415/2024 - PERMISSION TO FILE ADDITIONAL DOCUMENTS/FACTS/ANNEXURES, IA No.93491/2024 - PERMISSION TO FILE ADDITIONAL DOCUMENTS/FACTS/ANNEXURES)

WITH

SLP(C) No. 15407-15410/2024 (IV-B)

(IA No. 150798/2024 - EXEMPTION FROM FILING C/C OF THE IMPUGNED JUDGMENT, IA No. 152875/2024 - INTERVENTION APPLICATION)

Date : 17-04-2025 These matters were called on for hearing today.

CORAM : HON'BLE MR. JUSTICE SURYA KANT

HON'BLE MR. JUSTICE NONGMEIKAPAM KOTISWAR SINGH

For Petitioner(s) :Mr. Tushar Mehta, Solicitor General

Mr. Lokesh Sinhal, Sr. A.A.G.

Mr. Madhav Sinhal, Adv.

Mr. Akshay Amritanshu, AOR

Mr. Nikunj Gupta, Adv.

Ms. Drishti Rawal, Adv.

Ms. Drishti Saraf, Adv.

Ms. Pragya Upadhyay, Adv.

Ms. Aakanksha, Adv.

Ms. Ishika Gupta, Adv.

Mr. Sarthak Arya, Adv.

Mr. Tushar Mehta, Solicitor General

Mr. Lokesh Sinhal, Sr. A.A.G.

Mr. Samar Vijay Singh, AOR

Mr. Madhav Sinhal, Adv.

Mr. Nikunj Gupta, Adv.

Ms. Sabarni Som, Adv.

Ms. Aakanksha, Adv.
Mr. Aman Dev Sharma, Adv.
Mr. Fateh Singh, Adv.

For Respondent(s) :Mr. Uday Pratap Singh, Adv.
Mr. Divyesh Pratap Singh, AOR
Mr. Amit Sangwan, Adv.
Mr. Angrej Singh, Adv.
Mr. Gurbhej Aulakh, Adv.
Ms. Savita Devi, Adv.
Mr. Ashu Bhindwar, Adv.
Mr. Ajay Gahalyan, Adv.

Mr. Amarjeet Singh, AOR
Mr. Paras Nath Singh, AOR
Mr. Rahul Khurana, AOR

Mr. Vivek Jain, D.A.G.
Mr. Siddhant Sharma, AOR

Mr. Tushar Manohar Khairnar, AOR

Mr. Kailash Prashad Pandey, AOR
Mr. Hitesh Kumar Sharma, Adv.
Mr. Amit Kumar Chawla, Adv.
Mr. S.k Rajora, Adv.
Mr. Mahi Pal Singh, Adv.
Mr. Varun Varma, Adv.
Mr. Akhileshwar Jha, Adv.
Mr. Chaman Sharma, Adv.
Mr. Zawed Raza, Adv.
Mr. Rajesh Singh, Adv.
Ms. Manisha Chawla, Adv.
Ms. Charanjeet Sidhu, Adv.
Ms. Ritika Raj, Adv.

UPON hearing the counsel the Court made the following
O R D E R

1. The States of Punjab and Haryana have filed their respective status reports. It is stated in the report of the State of Punjab that the leaders of the farmers movement and the State both are facilitating the High-Powered Committee, which met on 19.03.2025 in Chandigarh. The meeting is now further scheduled to be held on 04.05.2025. It is pointed out that the protest sites have been peacefully cleared and the crowd have been disbursed without use of

any force or hurting sentiments. The trolleys and barricades set up by the protestors were also gradually removed and free movement on the National Highway has been resumed.

2. As regard to health of Mr. Dhaliwal - the farmers leader, it is stated that he is under observation at Park Hospital, Patiala and doctors are keeping a constant check. He met Farmers Union leaders on 25.03.2025 and again on 26.03.2025 at the hospital.

3. The State of Haryana in its report has pointed that after removal of protestors on the Punjab side by Punjab police, Haryana police has also removed its barricades at the Shambhu and Khanauri borders. Now movement is open in both the highways and toll is also being collected. The State has also made the necessary budgetary arrangements for the High-Powered Committee.

4. It goes without saying that the States of Punjab and Haryana both will provide the necessary budgetary assistance to the High-Powered Committee as may be required from time to time. The High-Powered Committee will continue with its efforts, as briefly mentioned in the report of the State of Punjab.

5. Meanwhile, supplementary report sent by the High-Powered Committee has also been received.

6. Post the matters on 28.07.2025.

Contempt Petition Diary No.16197/2025

7. The matter is taken on Board.

8. The office report points out that Mr. Divyesh Pratap Singh, Advocate has on 27.03.2025 filed a Contempt Petition alleging willful disobedience of the interim orders of this Court. However, he has not cured the defects, due to which the Registry has not

listed the contempt petition.

9. Since the above-named counsel has now moved a letter for withdrawal of the contempt proceedings, the same is taken on record irrespective of the defects pointed out by the Registry.

10. The Contempt Petition is, accordingly, disposed of as having become infructuous.

(ARJUN BISHT)
ASTT. REGISTRAR-cum-PS

(PREETHI T.C.)
ASSISTANT REGISTRAR